



DOCUMENT INFORMATION

FILE NAME : Ch\_XV\_1

VOLUME : VOL-2

CHAPTER : Chapter XV. Declaration of Death of Missing Persons

TITLE : 15.1 Convention on the declaration of death of missing  
persons Lake Success, 6 April 1950







**CONVENTION ON THE DECLARATION  
OF DEATH OF MISSING PERSONS**

---

**CONVENTION CONCERNANT LA  
DÉCLARATION DE DÉCÈS DE  
PERSONNES DISPARUES**

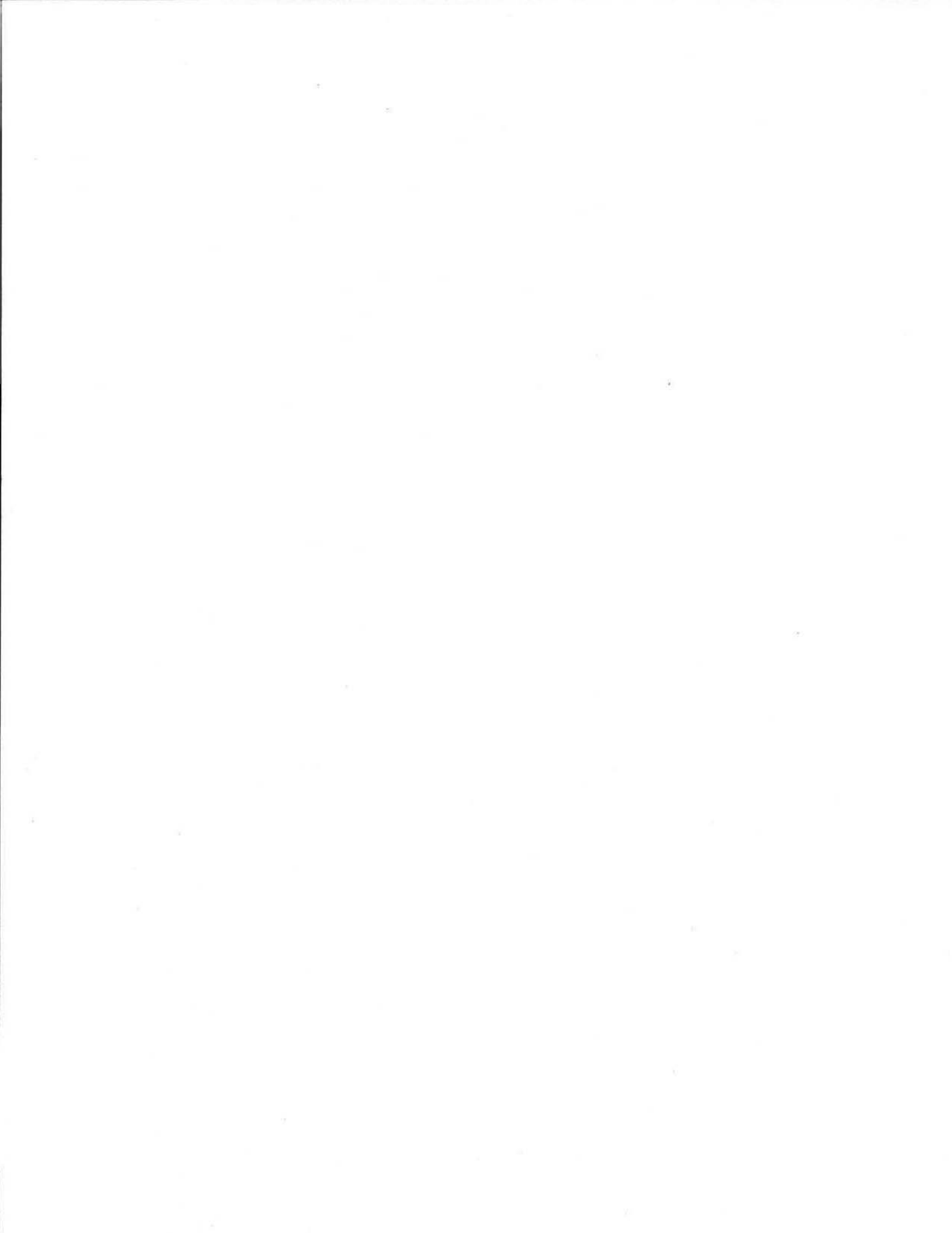
---

**CONVENCION SOBRE DECLARACION DE  
FALLECIMIENTO DE PERSONAS  
DESAPARECIDAS**

---



New York, 2003



**CONVENTION ON THE DECLARATION  
OF DEATH OF MISSING PERSONS**



**New York, 2003**





## CONVENTION ON THE DECLARATION OF DEATH OF MISSING PERSONS

### PREAMBLE

Considering that military events and racial, religious, political and national persecutions have caused, in the course of the Second World War, the disappearance of persons whose death cannot be established with certainty,

Considering that this situation has produced difficulties of a legal nature which have placed a great number of human beings in a precarious position,

Being convinced that the solution of these difficulties calls for measures of international cooperation,

The Contracting States agree as follows:

### ARTICLE 1

#### *Scope*

1. The present Convention provides for declarations of death of persons whose last residence was in Europe, Asia or Africa who have disappeared in the years 1939-1945, under circumstances affording reasonable ground to infer that they have died in consequence of events of war or of racial, religious, political or national persecution.

However, members of armed forces serving in Europe, Asia or Africa shall not, by reason only of such service, be considered as having had their residence in those continents.

2. Contracting States may, by notification to the Secretary-General of the United Nations, extend its application to persons having disappeared subsequently to 1945 under similar circumstances. Such extension shall only apply as between those States which have made such notification.

3. The persons covered by paragraphs 1 and 2 of this article will be hereafter referred to as "missing persons".

### ARTICLE 2

#### *Competent tribunals*

1. The term "tribunal", as used in the present Convention, shall apply to all authorities empowered *ratione materiae* to determine the fact of death under the governing domestic law.

2. Subject to paragraph 1 of this article, the following tribunals shall be competent *ratione loci* to receive applications and to issue declarations of death:

- (i) The tribunal of the place of the last domicile of the missing person or of his last voluntary or involuntary residence;

- (ii) The tribunal, in the country of which the missing person was a national, competent under applicable domestic law or, in its absence, the tribunal of the capital of that country;
- (iii) The tribunal of the place of the *situs* of property of the missing person;
- (iv) The tribunal of the place of decease of the missing person;
- (v) The tribunal of the place of domicile or residence of the applicant in the case of an application filed by any of the following relatives: ascendants, descendants, adopted children and their issue, brothers and sisters and their issue, uncles, aunts, or spouse.

3. However, any Contracting State shall be entitled to designate for the whole or a part of its territory one or several tribunals to which it will transfer or assign the competence which the preceding paragraph would have conferred on any of its tribunals. Such designation shall be communicated to the Secretary-General.

4. When an applicant has applied to a tribunal considered by him as competent under the preceding paragraphs of the present article, he shall not be entitled to make a subsequent application to another tribunal unless he has withdrawn his first application before judgment has been rendered or unless the first tribunal does not regard itself as competent to deal with the application.

### ARTICLE 3

#### *Application for declaration of death*

1. Any competent tribunal in each contracting State shall, at the instance of any natural or juridical person having a legal interest in the matter or of an authority charged with the protection of the public interest, or acting on its own motion, issue a declaration of death of a missing person provided that all of the following requirements are met:

- (i) Such missing person had his last residence in Europe, Asia or Africa;
- (ii) Such missing person disappeared in the years 1939-1945;
- (iii) The circumstances of the disappearance afford reasonable ground to infer that the missing person died in consequence of events of war or of racial, religious, political or national persecution;
- (iv) A period of at least five (5) years has elapsed since the last known date on which the missing person was probably alive, as indicated by the reception of news or the occurrence of any other fact before the tribunal;
- (v) In the course of the proceedings for the issuance of such declaration, public notice has been given reasonably designed to afford the alleged decedent an opportunity to make known that he is alive.

2. Only the following natural or juridical persons shall be considered as having a legal interest within the meaning of the preceding paragraph:

- (i) Persons who may be entitled to, or have an interest, other than that of a creditor, in any part of the missing person's estate under a will or intestacy;

- (ii) Persons who may be entitled to, or have an interest, other than that of a creditor, in any property the devolution or distribution of which may depend either on the survival or death or on the date of death of the missing person;
- (iii) Persons whose personal status may be affected by the survival or death of the missing person; and
- (iv) Persons desirous of adopting the minor children of the missing person.

#### ARTICLE 4

##### *Date of death*

1. In issuing a declaration of death, the competent tribunal shall determine the date and the time of death, taking into consideration any evidence or indication regarding the circumstances or the period in which death occurred.
2. In the absence of any such evidence or indication, the date of death shall be fixed at the date of disappearance.
3. The date of disappearance shall be the date of the last known indication of the existence of the missing person. It shall be determined by the tribunal taking into accounts facts brought to its attention and, in particular, the last news of the missing person.
4. In the absence of any evidence or indication regarding the time of death, it shall be declared to have taken place at the last moment of the declared day of death.

#### ARTICLE 5

##### *Effects of declarations of death*

1. Declarations of death issued in conformity with the present Convention in one Contracting State shall constitute in the other Contracting State *prima facie* evidence of death and the date of death until contrary evidence is submitted.
2. However, the Contracting States may by special arrangements, which shall be notified to the Secretary-General, grant broader effects than those provided for in the preceding paragraph to the declarations of death issued in their respective territories.

#### ARTICLE 6

##### *Effects of declarations issued prior to the entry into force of the Convention*

Declarations of death issued in one of the Contracting States before the entry into force of the Convention shall have, in the territory of other Contracting States, the validity of a declaration issued under this Convention if the issuing tribunal certifies that the declaration satisfies the conditions and requirements which are at present contained in articles 1, 2 and 3 of this Convention. However, property or other rights acquired in such territory before such a declaration is presented shall not thereby be impaired.

**ARTICLE 7**

*Res judicata of declarations issued prior to the  
entry into force of the Convention*

This Convention shall not be construed as impairing the force of *res judicata* of final declaration of death having acquired the force of *res judicata* before the entry into force of the Convention.

**ARTICLE 8**

*International Bureau for Declarations of Death*

1. There shall be established within the framework of the United Nations an International Bureau for Declarations of Death. The Secretary-General of the United Nations shall determine its seat, composition, organization and method of operation.
2. A central registry shall be established in the Bureau.
3. The working language of the International Bureau shall be English and French.
4. The Bureau shall be empowered to receive from Governments or individuals authenticated copies of Declarations of Death of Missing Persons, as defined in article 1 of the present Convention, issued before the entry into force of the present Convention.

**ARTICLE 9**

*Communication of applications*

1. A tribunal to which an application for declaration of death is made or which has initiated such a proceeding on its own motion, shall, within fifteen days, communicate to the International Bureau the following information, in so far as possible:
  - (i) Full name of the missing person;
  - (ii) Names and, if practicable, addresses of the closest relatives;
  - (iii) Place and date of birth of the missing person;
  - (iv) His habitual residence;
  - (v) His last known voluntary or involuntary residence;
  - (vi) Any information as to his nationality;
  - (vii) The last known date on which the missing person was probably alive according to the application;
  - (viii) Names and addresses of the applicant, his interest and relationship, if any, to the missing person;
  - (ix) Date of institution of the proceedings.
2. If the Bureau ascertains that a proceeding is already pending before another tribunal, it shall immediately notify the tribunal to which the later application has

been made. Such tribunal shall suspend its proceedings pending a final decision by the other tribunal and shall inform the applicant of the tribunal before which proceedings have already been instituted and of the name of the other applicant. The Bureau shall also inform the tribunal to which the first application has been made of the application subsequently made to another tribunal.

#### ARTICLE 10

##### *Publication and communication of decisions*

1. A tribunal issuing a decision under the present Convention shall communicate its decision to the International Bureau within fifteen days from the date on which such decision becomes final, whether the decision is positive or negative. Such communication shall contain the date of the decision and the date fixed as the date of death, or a short statement of the grounds for denying the application.
2. The International Bureau shall publish, periodically, lists of all applications and final decisions as well as of certifications issued in accordance with article 6, which are communicated to it, and it shall also include therein any declarations of death which it may receive under paragraph 4 of article 8. It shall simultaneously send notice of the applications, decisions and certifications to the close relatives whose names are communicated to it in accordance with paragraph 1 (ii) of article 9 of the present Convention. The International Bureau shall also transmit to any tribunal in which an application has been filed for a declaration of death the grounds for any previous denial by any other tribunal of an application for a declaration of death concerning the same missing person.
3. A declaration of death shall not be issued in accordance with the present Convention until the expiration of three months from the publication of the application by the International Bureau.
4. If a final declaration of death is under reconsideration in the country where it was issued under the present Convention, the application for reconsideration and the decision which will be rendered thereon shall be subject to the provisions of paragraphs 1 and 2 of this article. This provision shall also apply to the declarations certified in accordance with article 6.

#### ARTICLE 11

##### *Letters rogatory*

1. The Contracting States shall be bound to execute letters rogatory relating to proceedings under the Convention in accordance with their domestic law and practice and international agreements concluded or to be concluded.
2. The transmission of letters rogatory shall be effected by the usual methods. However, Contracting States may also transmit such letters rogatory through the International Bureau.

## ARTICLE 12

### *Exemption from costs, and free legal aid*

Aliens instituting proceedings under the present Convention shall be granted exemption from all costs and charges, and free legal aid in all cases where, under the national law, such exemption or aid is granted in like proceedings to nationals of the country where a proceeding is pending. Indigent applicants shall be exempt from the requirements of posting security for costs which are imposed on aliens alone.

## ARTICLE 13

### *Accession*

1. The present Convention shall be open for accession on behalf of Members of the United Nations, non-member States which are Parties to the Statute of the International Court of Justice, and also any other non-member State to which an invitation has been addressed by the Economic and Social Council passing upon the request of the State concerned.
2. Accession shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.
3. The word "State" as used in the present Convention shall be understood to include the territories for which each Contracting State bears international responsibility, unless the State concerned, on acceding to the Convention, has stipulated that the Convention shall not apply to certain of its territories. Any State making such a stipulation may, at any time thereafter, by notification to the Secretary-General, extend the application of the Convention to any or all of such territories.

## ARTICLE 14

### *Entry into force*

1. The present Convention shall come into force on the thirtieth day following the day of deposit of the second instrument of accession in accordance with article 13.
2. For each State acceding to the Convention after the deposit of the second instrument of accession, the Convention shall enter into force on the thirtieth day following the date of deposit by such State of its instrument of accession.

## ARTICLE 15

### *Approval by the General Assembly*

The establishment of the International Bureau provided for in article 8 shall require the approval of the General Assembly of the United Nations.

## ARTICLE 16

### *Notifications by the Secretary-General*

The Secretary-General shall inform all Members of the United Nations and the non-member States referred to in article 13:

- (a) Of accessions under article 13;
- (b) Of any stipulations and notifications under paragraph 3 of article 13;
- (c) Of the date on which the Convention has entered into force under paragraph 1 of article 14;
- (d) Of reservations and notifications made under article 19;
- (e) Of notifications made to the Secretary-General under paragraph 2 of article 1;
- (f) Of designations communicated to the Secretary-General under paragraph 3 of article 2;
- (g) Of arrangements under paragraph 2 of article 5.

## ARTICLE 17

### *Duration*

1. The present Convention shall be valid for a period of five years from the date of its entry into force under paragraph 1 of article 14.

2. However, the proceedings initiated during, but not concluded before, the expiration of the validity of this Convention may be continued on the initial basis until a final decision is reached, and the effects with regard to such decisions will be the same as if they had been rendered before the expiration of the Convention.

## ARTICLE 18

### *Settlement of disputes*

If a dispute shall arise between Contracting States relating to the interpretation or application of the present Convention, and if such dispute has not been settled by other means, it shall be referred to the International Court of Justice. The dispute shall be brought before the Court either by the notification of a special agreement or by a unilateral application of one of the Parties to the dispute.

## ARTICLE 19

### *Reservations*

Any State may subject its accession to the present Convention to reservations which may be formulated only at the time of accession.

If a Contracting State does not accept the reservations which another State may have thus attached to its accession, the former may, provided it does so within ninety



days from the date on which the Secretary-General will have transmitted the reservations to it, notify the Secretary-General that it considers such accession as not having entered into force between the State making the reservation and the State not accepting it. In such case, the Convention shall be considered as not being in force between such two States.

**ARTICLE 20**

*Deposit of Convention, and languages*

The present Convention of which the Chinese, English, French, Russian and Spanish texts are equally authentic shall be deposited with the Secretary-General who will transmit certified copies thereof to the Members of the United Nations, to the non-member States which are Parties to the Statute of the International Court of Justice, and to any other non-member State to which an invitation has been addressed by the Economic and Social Council pursuant to article 13.

---



**CONVENTION CONCERNANT LA  
DÉCLARATION DE DÉCÈS DE  
PERSONNES DISPARUES**



**New York, 2003**



# Convention concernant la déclaration de décès de personnes disparues

## Préambule

*Les États contractants,*

*Considérant* que les événements militaires et les persécutions raciales, religieuses, politiques et nationales ont provoqué, au cours de la Seconde Guerre mondiale, la disparition de personnes dont le décès ne peut être établi avec certitude,

*Considérant* qu'il en est résulté des difficultés d'ordre juridique qui ont mis un grand nombre d'êtres humains dans une situation précaire,

*Convaincus* que la solution de ces difficultés appelle des mesures de coopération internationale,

*Sont convenus des dispositions suivantes :*

### Article premier Champ d'application

1. La présente Convention concerne les déclarations de décès des personnes dont la dernière résidence se trouvait en Europe, en Asie ou en Afrique, et qui ont disparu au cours des années 1939-1945, dans des circonstances qui permettent raisonnablement de supposer qu'elles sont mortes par suite d'événements de guerre ou de persécutions raciales, religieuses, politiques ou nationales.

Toutefois, les membres des forces armées ne seront pas considérés comme ayant eu leur résidence en Europe, en Asie ou en Afrique, du seul fait qu'ils ont été en service sur ces continents.

2. Les États contractants pourront, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, étendre l'application de la Convention aux personnes disparues après 1945 dans des circonstances similaires. Cette extension ne s'appliquera qu'entre États ayant fait cette notification.

3. Les personnes visées aux paragraphes 1 et 2 ci-dessus sont, dans la présente Convention, appelées « personnes disparues ».

### Article 2 Tribunaux compétents

1. Dans la présente Convention, le terme « tribunal » s'entend de toute autorité qui, aux termes de la législation nationale en vigueur, est compétente *ratione materiae* pour statuer sur les décès.

2. Sous réserve du paragraphe premier du présent article, les tribunaux ci-après sont compétents *ratione loci* pour recevoir les requêtes et prononcer les déclarations de décès :

- i) Le tribunal du lieu du dernier domicile de la personne disparue, ou de sa dernière résidence libre ou forcée;

- ii) Le tribunal du pays dont la personne disparue était ressortissante qui est compétent d'après la législation de ce pays ou, à son défaut, le tribunal de la capitale de ce pays;
- iii) Le tribunal du lieu où sont situés des biens de la personne disparue;
- iv) Le tribunal du lieu du décès de la personne disparue;
- v) Le tribunal du lieu du domicile ou de la résidence du requérant, au cas de requête émanant de l'un quelconque des membres suivants de la famille de la personne disparue : ascendants, descendants, y compris les enfants adoptés et leurs descendants, frère ou soeur et leurs descendants, once ou tante, conjoint.

3. Toutefois, un État contractant pourra désigner, pour tout ou partie de son territoire, un ou plusieurs tribunaux auxquels il dévoluera la compétence que le paragraphe précédent aurait attribuée à ses tribunaux. Ces désignations devront être notifiées au Secrétaire général de l'Organisation des Nations Unies.

4. Le requérant qui aura présenté sa requête à un tribunal jugé par lui compétent aux termes des paragraphes précédents du présent article n'aura pas le droit de soumettre une requête ultérieure à un autre tribunal, à moins qu'il n'ait retiré sa première requête avant qu'un jugement ait été rendu ou à moins que le premier tribunal ne se soit déclaré incompétent pour donner suite à la requête.

### **Article 3**

#### **Requête de déclaration de décès**

1. Tout tribunal compétent de chaque État contractant agissant soit sur la demande de toute personne physique ou morale ayant un intérêt légitime en la matière, soit sur la demande d'une autorité chargée de la sauvegarde de l'intérêt public, soit de sa propre initiative, prononcera la déclaration de décès d'une personne disparue, lorsque toutes les conditions suivantes seront remplies :

- i) Que la personne disparue ait eu sa dernière résidence en Europe, en Asie ou en Afrique;
- ii) Que la personne ait disparu au cours des années 1939-1945;
- iii) Que les circonstances de la disparition permettent raisonnablement de supposer que la personne disparue est morte par suite d'événements de guerre ou de persécutions raciales, religieuses, politiques ou nationales;
- iv) Qu'un délai d'au moins cinq ans se soit écoulé depuis la date connue la plus récente à laquelle la personne disparue était probablement encore en vie suivant les indications fournies par la réception de nouvelles ou un autre fait quelconque porté à la connaissance du tribunal;
- v) Qu'il ait été donné une publicité suffisante à la procédure en cours pour la délivrance de cette déclaration de façon à donner à la personne prétendument décédée la possibilité de faire connaître qu'elle est encore en vie.

2. Seules les personnes physiques ou morales énumérées ci-après sont considérées comme ayant un intérêt légitime aux termes du paragraphe précédent :

- i) Les personnes ayant droit, en qualité autre que celle de créancier, à tout ou partie des biens de la personne disparue, en vertu d'un testament ou *ab intestat*;
- ii) Les personnes ayant droit, en qualité autre que celle de créancier, à tout bien pour lequel les conditions de dévolution ou de partage peuvent dépendre, soit du fait que la personne disparue vit ou est décédée, soit de la date de ce décès;
- iii) Les personnes dont le statut juridique peut être affecté par le fait que la personne disparue vit ou est décédée;
- iv) Les personnes désireuses d'adopter les enfants mineurs de la personne disparue.

#### **Article 4** **Date du décès**

1. En prononçant une déclaration de décès, le tribunal compétent doit fixer la date et l'heure du décès, compte tenu de toutes preuves ou indications sur les circonstances ou l'époque de ce décès.
2. En l'absence de toute preuve ou indication de cette nature, la date du décès est fixée au jour de la disparition.
3. Le jour de la disparition est celui de la dernière manifestation connue d'existence de la personne disparue. Il est déterminé par le tribunal en considération des faits portés à sa connaissance et notamment des dernières nouvelles reçues concernant la personne disparue.
4. En l'absence de toute preuve ou indication sur l'heure du décès, celui-ci est fixé au dernier moment du jour retenu comme date du décès.

#### **Article 5** **Effets des déclarations de décès**

1. Les déclarations de décès prononcées conformément à la présente Convention dans un État contractant font foi jusqu'à preuve du contraire dans les autres États contractants.
2. Toutefois les États contractants pourront, par des accords particuliers qu'ils notifieront au Secrétaire général, attribuer aux déclarations de décès prononcées sur leurs territoires respectifs des effets plus étendus que ceux prévus au paragraphe précédent.

#### **Article 6** **Effets des déclarations de décès prononcées avant l'entrée en vigueur de la Convention**

Une déclaration de décès prononcée dans un État contractant avant l'entrée en vigueur de la présente Convention aura, sur le territoire des autres États contractants, la même valeur qu'une déclaration prononcée conformément à la Convention si le tribunal qui avait prononcé cette déclaration atteste qu'elle remplit les conditions actuellement reprises par les articles 1, 2 et 3 de la Convention.

Toutefois, il ne sera pas porté atteinte de ce fait aux droits de propriété ou autres droits acquis sur ce territoire avant la présentation de cette déclaration.

#### **Article 7**

##### **Autorité de chose jugée des déclarations prononcées avant l'entrée en vigueur de la Convention**

La présente Convention ne doit pas être interprétée comme portant atteinte à l'autorité de chose jugée des déclarations de décès ayant acquis cette autorité avant l'entrée en vigueur de la Convention.

#### **Article 8**

##### **Bureau international des déclarations de décès**

1. Un Bureau international des déclarations de décès sera institué dans le cadre de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en déterminera le siège, la composition, l'organisation et le fonctionnement.

2. Un fichier central sera établi dans ce Bureau.

3. Les langues de travail du Bureau international seront l'anglais et le français .

4. Le Bureau sera habilité à recevoir de gouvernements ou de particuliers des copies authentiques de déclarations de décès de personnes disparues, telles que les définit l'article premier de la présente Convention, prononcées avant l'entrée en vigueur de la présente Convention.

#### **Article 9**

##### **Communication des requêtes**

1. Tout tribunal qui sera saisi d'une requête aux fins de déclaration de décès ou qui, de sa propre initiative, entamera une procédure aux mêmes fins, communiquera dans les quinze jours au Bureau international les informations suivantes, dans la mesure du possible :

- i) Les noms et prénoms du disparu;
- ii) Les noms et, si possible, les adresses des parents les plus proches;
- iii) Le lieu et la date de naissance du disparu;
- iv) Sa résidence habituelle;
- v) Sa dernière résidence libre ou forcée connue;
- vi) Toutes informations quant à son statut de nationalité;
- vii) La dernière date connue à laquelle la personne disparue était encore, aux termes de la requête, probablement en vie;
- viii) Les nom et adresse du requérant, l'intérêt légitime qu'il a à présenter une requête et, le cas échéant, ses rapports de parenté avec le disparu;
- ix) La date de l'ouverture de la procédure.

2. Si le Bureau constate qu'une procédure est déjà en cours devant un autre tribunal, il signalera immédiatement le fait au dernier tribunal saisi. Celui-ci ajournera la procédure en cours en attendant la décision passée en force de chose jugée de l'autre tribunal, et fera connaître au requérant le tribunal déjà saisi ainsi que le nom de l'autre requérant. Le Bureau portera également à la connaissance du premier tribunal saisi la requête introduite ultérieurement auprès d'un autre tribunal.

#### **Article 10**

##### **Publication et communication des décisions**

1. Tout tribunal ayant pris une décision en application de la présente Convention communiquera ladite décision au Bureau international dans les quinze jours suivant la date à laquelle cette décision sera passée en force de chose jugée, qu'elle fasse droit ou non à la requête. Ladite communication énoncera la date de la décision et la date fixée comme la date du décès ou un bref exposé des motifs du rejet.

2. Le Bureau international publiera périodiquement la liste des requêtes et des décisions passées en force de chose jugée ainsi que des attestations délivrées conformément aux dispositions de l'article 6, qui lui auront été communiquées; il fera également figurer sur cette liste toute déclaration de décès qui lui sera communiquée conformément aux dispositions du paragraphe 4 de l'article 8. En même temps, le Bureau fera connaître les requêtes, décisions et attestations aux proches parents dont les noms lui auront été communiqués conformément aux dispositions du paragraphe 1, ii, de l'article 9 de la présente Convention. Le Bureau international transmettra également à tout tribunal qui aura été saisi d'une requête de déclaration de décès, l'exposé des motifs de tout rejet précédemment prononcé par un autre tribunal à propos d'une requête de déclaration de décès concernant la même personne disparue.

3. Il ne sera pas prononcé de déclaration de décès conformément aux termes de la présente Convention avant l'expiration d'un délai de trois mois à partir de la date de publication de la requête par le Bureau international.

4. Si une déclaration de décès passée en force de chose jugée fait ultérieurement l'objet d'une procédure de révision dans le pays où elle a été prononcée dans le cadre de la présente Convention, la requête tendant à cette révision ainsi que la décision prise à son égard tomberont également sous l'application des paragraphes 1 et 2 ci-dessus. Il en sera de même pour les déclarations de décès ayant donné lieu à l'attestation prévue à l'article 6.

#### **Article 11**

##### **Commissions rogatoires**

1. Les États contractants exécuteront les commissions rogatoires relatives à toute procédure visée par la Convention, selon leur législation nationale, leur pratique en cette matière et les conventions conclues et à conclure.

2. La transmission des commissions rogatoires s'effectuera selon les méthodes habituelles. Toutefois, les États contractants pourront transmettre les commissions rogatoires par l'entremise du Bureau international.

**Article 12**  
**Exemption de frais et assistance judiciaire**

1. La procédure engagée par des étrangers en application des dispositions de la présente Convention sera exempte de tous frais et dépens et l'assistance judiciaire sera accordée dans tous les cas où, en vertu de la législation nationale, les ressortissants du pays où une action de cette nature est en instance bénéficient de cette exemption ou de cette assistance. Les requérants indigents sont dispensés de la *cautio judicatum solvi*.

**Article 13**  
**Adhésion**

1. La présente Convention sera ouverte à l'adhésion des Membres de l'Organisation des Nations Unies et des États non membres parties au Statut de la Cour internationale de Justice, ainsi que de tous les autres États non membres auxquels une invitation aura été adressée à cet effet par le Conseil économique et social, agissant sur requête de l'État intéressé.

2. L'adhésion s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général.

3. Au sens de la présente Convention, le terme « État » comprend également les territoires placés sous la responsabilité internationale de chaque État contractant sauf si l'État intéressé a stipulé au moment de l'adhésion que cette Convention ne s'applique pas à certains de ces territoires. Tout État qui fait une telle stipulation peut ultérieurement, en adressant une notification au Secrétaire général, étendre l'application de la Convention à tous les territoires ainsi exclus ou à l'un quelconque d'entre eux.

**Article 14**  
**Entrée en vigueur**

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date à laquelle le deuxième instrument d'adhésion aura été déposé conformément aux dispositions de l'article 13.

2. Pour chacun des États qui adhéreront après le dépôt du deuxième instrument d'adhésion, la Convention entrera en vigueur le trentième jour qui suivra la date du dépôt par cet État de son instrument d'adhésion.

**Article 15**  
**Approbation pour l'Assemblée générale**

La création du Bureau international prévu à l'article 8 sera sujette à l'approbation de l'Assemblée générale des Nations Unies.

**Article 16**  
**Notifications effectuées par le Secrétaire général**

Le Secrétaire général notifiera ce qui suit à tous les États Membres et aux États non membres visés à l'article 13 :

- a) Les adhésions effectuées conformément aux dispositions de l'article 13;



- b) Les stipulations et notifications effectuées conformément aux dispositions du paragraphe 3 de l'article 13;
- c) La date à laquelle la présente Convention sera entrée en vigueur conformément aux dispositions du paragraphe 1 de l'article 14;
- d) Les réserves formulées et les notifications effectuées en application de l'article 19;
- e) Les notifications adressées au Secrétaire général conformément aux dispositions du paragraphe 2 de l'article premier;
- f) Les désignations adressées au Secrétaire général conformément aux dispositions du paragraphe 3 de l'article 2.
- g) Les accords conclus en application du paragraphe 2 de l'article 5.

#### **Article 17**

##### **Durée de la Convention**

1. La présente Convention restera en vigueur pendant une période de cinq ans à compter de la date à laquelle elle entrera en vigueur conformément aux dispositions du paragraphe premier de l'article 14.
2. Toutefois, les instances engagées pendant la durée de la Convention et qui seront en cours lors de son expiration pourront être poursuivies sur les mêmes bases jusqu'à décision passée en force de chose jugée; cette décision aura alors le même effet que si elle était intervenue avant l'expiration de la Convention.

#### **Article 18**

##### **Règlement des différends**

S'il s'élève entre États contractants un différend relatif à l'interprétation ou à l'application de la présente Convention et que ce différend n'ait pas été réglé par d'autres moyens, il sera soumis à la Cour internationale de Justice. Le différend sera porté devant la Cour, soit par notification du compromis des parties au différend, soit par une enquête unilatérale émanant de l'une d'elles.

#### **Article 19**

##### **Réserves**

Tout État pourra subordonner son adhésion à la présente Convention à des réserves, ces dernières ne pouvant être formulées qu'au moment de l'adhésion.

Si un État contractant n'accepte pas les réserves auxquelles un autre État aurait ainsi subordonné son adhésion, il pourra, à condition de le faire dans les quarante-vingt-dix jours qui suivront la date à laquelle le Secrétaire général lui aura communiqué ces réserves, notifier au Secrétaire général qu'il tient cette adhésion pour non intervenue. Dans ce cas, la Convention sera considérée comme n'étant pas en vigueur entre ces deux États.

#### **Article 20**

##### **Dépositaire et langues officielles**

La présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposée auprès du Secrétaire général qui en

transmettra des copies certifiées conformes à tous les États Membres, aux États non membres qui sont parties au Statut de la Cour internationale de Justice, ainsi qu'à tous les autres États non membres auxquels une invitation aura été adressée par le Conseil économique et social en application des dispositions de l'article 13.

**CONVENCION SOBRE DECLARACION DE  
FALLECIMIENTO DE PERSONAS  
DESAPARECIDAS**



**Nueva York, 2003**



# Convención sobre declaración de fallecimiento de personas desaparecidas

## Preámbulo

*Considerando* que los acontecimientos militares y las persecuciones raciales, religiosas, políticas y nacionales han causado durante la segunda guerra mundial la desaparición de personas cuyo fallecimiento no puede establecerse con certeza,

*Considerando* que esta situación ha originado dificultades de orden jurídico que han colocado a gran número de seres humanos en una situación precaria,

*Convencidos* de que la solución de tales dificultades requiere la adopción de medidas de cooperación internacional,

*Los Estados Contratantes convienen en lo siguiente:*

### Artículo 1

#### Alcance de la Convención

1. La presente Convención se refiere a las declaraciones de fallecimiento de las personas cuyo último lugar de residencia hubiera estado en Europa, en Asia o en África y que hubieren desaparecido entre 1939 y 1945, en circunstancias que permitan razonablemente inferir que han fallecido como consecuencia de los acontecimientos de la guerra o de persecuciones raciales, religiosas, políticas o nacionales.

Sin embargo, no se considerará que los miembros de las fuerzas armadas que han servido en Europa, Asia o África, hayan tenido, por el solo hecho de tal servicio, su residencia en dichos continentes.

2. Los Estados Contratantes, mediante notificación dirigida al Secretario General de las Naciones Unidas, podrán extender la aplicación de la Convención a personas que hayan desaparecido después del año 1945 en circunstancias similares. Tal extensión sólo será aplicable entre los Estados que hayan formulado tal notificación.

3. Las personas comprendidas en los anteriores párrafos 1 y 2 serán denominadas en adelante en esta Convención "personas desaparecidas".

### Artículo 2

#### Tribunales competentes

1. El término "tribunal", tal como se lo usa en la presente Convención, se aplicará a todas las autoridades competentes *ratione materiae* para determinar el hecho del fallecimiento, con arreglo al derecho interno vigente.

2. Sin perjuicio de lo dispuesto en el párrafo 1 de este artículo, los siguientes tribunales serán competentes *ratione loci* para recibir solicitudes de declaración de fallecimiento y para expedir éstas:

- i) El tribunal del lugar del último domicilio de la persona desaparecida o de su última residencia voluntaria o forzosa;

- ii) El tribunal del país del que fuera nacional la persona desaparecida, que sea competente con arreglo al derecho interno aplicable o, en su defecto, el tribunal de la capital de ese país;
- iii) El tribunal del lugar donde se encuentren los bienes de la persona desaparecida;
- iv) El tribunal del lugar del fallecimiento de la persona desaparecida;
- v) El tribunal del lugar del domicilio o de la residencia del solicitante, cuando la solicitud de declaración de fallecimiento fuere formulada por cualquiera de los siguientes parientes de la persona desaparecida: ascendientes, descendientes, hijos adoptivos y sus descendientes, hermanos y sus descendientes, tíos o el cónyuge.

3. No obstante, cualquiera de los Estados Contratantes podrá designar, para todo su territorio o para una parte del mismo, a uno o varios tribunales a los cuales transferirá o asignará la competencia que, en virtud de lo dispuesto en el párrafo anterior, hubiera sido atribuida a cualquiera de sus tribunales. Tal designación deberá ser comunicada al Secretario General de las Naciones Unidas.

4. El solicitante que hubiera presentado su solicitud a un tribunal que él considerase competente, de conformidad con los párrafos 1, 2 y 3 de este artículo, no tendrá derecho a presentar ulteriormente una solicitud a otro tribunal, a menos que hubiese retirado la primera de dichas solicitudes antes de haber recaído un fallo o que el primer tribunal se hubiese declarado incompetente para dar curso a la solicitud.

### **Artículo 3**

#### **Solicitud de la declaración de fallecimiento**

1. Cualquier tribunal competente de cualquiera de los Estados Contratantes expedirá, a instancias de cualquier persona natural o jurídica que tenga intereses jurídicos en la materia o de una autoridad encargada de proteger el interés público, o por su propia iniciativa, una declaración de fallecimiento de cualquier persona desaparecida, siempre que se den todas las condiciones siguientes:

- i) Que la persona desaparecida haya tenido su última residencia en Europa, Asia o África;
- ii) Que tal persona haya desaparecido entre 1939 y 1945;
- iii) Que las circunstancias en que haya ocurrido la desaparición permitan razonablemente inferir que la persona desaparecida falleció a consecuencia de los acontecimientos de la guerra o de persecuciones raciales, religiosas, políticas o nacionales;
- iv) Que haya transcurrido por lo menos un período de cinco (5) años desde la última fecha en que se sepa que la persona desaparecida estaba probablemente viva, a juzgar por la recepción de noticias o por cualquier otro hecho conocido por el tribunal;
- v) Que durante la tramitación de tal declaración se haya dado públicamente aviso de manera que ofrezca al supuesto difunto una oportunidad razonable de hacer saber que está vivo.

2. A los efectos del párrafo anterior, se considerará que tienen intereses jurídicos exclusivamente las siguientes personas naturales o jurídicas:

- i) Las personas que, aparte de los acreedores, puedan tener derecho a cualquier parte de la sucesión testada o intestada de la persona desaparecida o que tengan intereses en tal sucesión;
- ii) Las personas que, aparte de los acreedores, puedan tener derecho a bienes, cuya atribución o distribución pueda depender sea de la supervivencia o del fallecimiento, sea de la fecha del fallecimiento de la persona desaparecida, o que tengan intereses en tales propiedades;
- iii) Las personas cuya situación jurídica personal pueda ser afectada por la supervivencia o el fallecimiento de la persona desaparecida; y
- iv) Las personas deseosas de adoptar, los hijos menores de tal persona desaparecida.

#### **Artículo 4 Fecha del fallecimiento**

1. Al expedir una declaración de fallecimiento, el tribunal competente determinará la fecha y la hora del fallecimiento, tomando en consideración cuantas pruebas o indicios existan sobre las circunstancias o la época en que se produjo el fallecimiento.

2. A falta de tales pruebas o indicios, se considerará como fecha del fallecimiento el día de la desaparición.

3. Se considerará como el día de la desaparición la fecha del último indicio conocido de la existencia de la persona desaparecida. El tribunal determinará este día, tomando en consideración los hechos que se hubieren señalado a su conocimiento y, particularmente, las últimas noticias de la persona desaparecida.

4. A falta de prueba o indicación sobre la hora del fallecimiento, se declarará que se produjo en el último momento del día que se hubiere declarado como fecha del fallecimiento.

#### **Artículo 5 Efectos de las declaraciones de fallecimiento**

1. Las declaraciones de fallecimiento expedidas en uno de los Estados Contratantes con arreglo a lo dispuesto en la presente Convención, harán fe en los otros Estados Contratantes respecto al hecho y a la fecha del fallecimiento mientras que no se presente prueba en contrario.

2. Sin embargo, los Estados Contratantes, mediante acuerdos especiales que serán notificados al Secretario General, podrán atribuir a las declaraciones de fallecimiento expedidas en sus respectivos territorios efectos más amplios que los previstos en el párrafo anterior.

#### **Artículo 6**

#### **Efectos de las declaraciones de fallecimiento expedidas antes de la entrada en vigor de la Convención**

Toda declaración de fallecimiento expedida en uno de los Estados Contratantes antes de la entrada en vigor de la Convención, tendrá, en el territorio de los demás Estados Contratantes, el mismo valor que las declaraciones expedidas con arreglo a las disposiciones de esta Convención, si el tribunal que la hubiere expedido certifica que dicha declaración reúne las condiciones exigidas actualmente por los artículos 1, 2 y 3 de la Convención. Sin embargo, ello no deberá entrañar perjuicio para la propiedad u otros derechos adquiridos en ese territorio antes de la presentación de tal declaración.

#### **Artículo 7**

#### **Autoridad de cosa juzgada de las declaraciones expedidas antes de la entrada en vigor de la Convención**

La presente Convención no será interpretada en menoscabo de la autoridad de cosa juzgada de las declaraciones definitivas de fallecimiento que hubieren adquirido la autoridad de cosa juzgada antes de la entrada en vigor de la Convención.

#### **Artículo 8**

#### **Oficina Internacional de Declaraciones de Fallecimiento**

1. Se establecerá una Oficina Internacional de Declaraciones de Fallecimiento dentro del sistema de las Naciones Unidas. El Secretario General de las Naciones Unidas determinará su sede, composición, organización y funcionamiento.
2. Se establecerá un registro central en la Oficina.
3. Los idiomas de trabajo de la Oficina Internacional serán el inglés y el francés.
4. La Oficina estará facultada para recibir, de los gobiernos o de los particulares, copias autenticadas de declaraciones de fallecimiento de personas desaparecidas, tal como las define el artículo 1 de la presente Convención, expedidas antes de la entrada en vigor de la presente Convención.

#### **Artículo 9**

#### **Comunicación de las solicitudes**

1. El tribunal que reciba una solicitud de declaración de fallecimiento o que hubiere iniciado tal procedimiento por iniciativa propia deberá comunicar a la Oficina Internacional, dentro del plazo de quince días, la información siguiente (en la medida de lo posible):
  - i) Nombre completo de la persona desaparecida;
  - ii) Nombres y, si fuera posible, direcciones de los parientes más cercanos;
  - iii) Lugar y fecha de nacimiento de la persona desaparecida;
  - iv) Su residencia habitual;
  - v) Su última residencia voluntaria o forzosa conocida;
  - vi) Cualquier información de que se disponga respecto a su nacionalidad;



vii) La última fecha conocida en que se suponga que la persona desaparecida estaba probablemente viva, según lo expuesto en la solicitud;

viii) Nombre y dirección, su interés y parentesco si lo tuviere, con la persona desaparecida;

ix) Fecha de iniciación del procedimiento.

2. Si la Oficina comprueba que ya hay un procedimiento pendiente ante otro tribunal, lo notificará inmediatamente al tribunal al cual se haya dirigido la última solicitud. Ese tribunal suspenderá sus actuaciones en espera de la decisión definitiva del otro tribunal e informará al solicitante del tribunal ante el cual se habían iniciado ya actuaciones y del nombre del otro solicitante. La Oficina informará también al tribunal ante el cual se presentó la primera solicitud, de la solicitud formulada posteriormente ante el otro tribunal.

#### **Artículo 10**

##### **Publicación y comunicación de las decisiones**

1. El tribunal que tome una decisión con arreglo a lo dispuesto en la presente Convención, la comunicará a la Oficina Internacional, dentro de los quince días siguientes a la fecha en que tal decisión hubiere llegado a ser firme, tanto si es positiva como si es negativa. Tal comunicación indicará la fecha de la decisión y la fecha fijada como fecha de la muerte o una breve indicación de los motivos por los cuales se ha denegado la solicitud.

2. La Oficina Internacional publicará periódicamente listas de todas las solicitudes y de las decisiones definitivas, así como también de las declaraciones expedidas con arreglo a lo dispuesto en el artículo 6, que se le comuniquen; e incluirá también en esas listas toda declaración de fallecimiento que hubiere recibido en virtud del párrafo 4 del artículo 8. Simultáneamente notificará las solicitudes, decisiones y certificaciones a los parientes cercanos del difunto cuyos nombres le hubieren sido comunicados con arreglo al inciso ii) del párrafo 1 del artículo 9 de la presente Convención. La Oficina Internacional comunicará también a los tribunales de los que se hayan solicitado declaraciones de fallecimiento, los motivos por los cuales otros tribunales hubieren denegado anteriormente las solicitudes de declaración de fallecimiento relativas a las mismas personas desaparecidas.

3. No se expedirán declaraciones de fallecimiento conforme a la presente Convención hasta que hayan transcurrido tres meses desde la publicación de la solicitud por la Oficina Internacional.

4. Si una declaración de fallecimiento que hubiere adquirido autoridad de cosa juzgada fuere ulteriormente sometida a revisión en el país en el cual hubiese sido expedida con arreglo a lo dispuesto en la presente Convención, la solicitud de revisión y la decisión que recaiga, estarán sujetas a las disposiciones de los párrafos 1 y 2 de este artículo. Esas disposiciones se aplicarán también a las declaraciones certificadas con arreglo a lo dispuesto en el artículo 6.

#### **Artículo 11**

##### **Comisiones rogatorias**

1. Los Estados Contratantes estarán obligados a ejecutar las comisiones rogatorias relativas a los procedimientos entablados en virtud de la Convención, con

arreglo a su legislación y su práctica internas y a las disposiciones de los acuerdos internacionales ya concluidos o que se concluyeren en el futuro.

2. La transmisión de las comisiones rogatorias deberá hacerse según el procedimiento habitual. No obstante, los Estados Contratantes podrán también transmitir tales comisiones rogatorias por intermedio de la Oficina Internacional.

#### **Artículo 12**

##### **Exención de costas y asistencia jurídica gratuita**

Se concederá a los extranjeros que inicien actuaciones en virtud de la presente Convención exención de toda clase de costas y gastos judiciales y asistencia jurídica gratuita en todos los casos en que, con arreglo a la legislación nacional se conceda tal exención o asistencia, en actuaciones de la misma naturaleza, a los nacionales del país en que se tramite el procedimiento. Los solicitantes indigentes estarán exentos de toda exigencia de caución de arraigo por costas que se imponga únicamente a los extranjeros.

#### **Artículo 13**

##### **Adhesiones**

1. La presente Convención quedará abierta a la adhesión de todos los Miembros de las Naciones Unidas y de los Estados no miembros que sean Partes en el Estatuto de la Corte Internacional de Justicia, así como a la de cualquier Estado no miembro al cual haya dirigido una invitación a este efecto al Consejo Económico y Social a solicitud del Estado interesado.

2. La adhesión se efectuará mediante el depósito de un instrumento en forma, en la Secretaría General de las Naciones Unidas.

3. A los efectos de la presente Convención se entenderá que la palabra "Estado" incluye a los territorios de cuyas relaciones internacionales sean responsables cada uno de los Estados Contratantes, a menos que el Estado interesado haya estipulado, al adherirse a la Convención, que ésta no se aplicará a algunos de sus territorios. Todo Estado que formule tal estipulación, podrá en cualquier momento ulterior extender, mediante notificación dirigida al Secretario General de las Naciones Unidas, la aplicación de la presente Convención a uno o a todos los territorios así excluidos.

#### **Artículo 14**

##### **Entrada en vigor**

1. La presente Convención entrará en vigor el trigésimo día después de la fecha en que se hubiere depositado el segundo instrumento de adhesión, con arreglo a lo dispuesto en el artículo 13.

2. Para cada uno de los Estados que se adhieran a la Convención después del depósito del segundo instrumento de adhesión, la Convención entrará en vigor el trigésimo día después de la fecha del depósito del instrumento de adhesión respectivo.

**Artículo 15**  
**Aprobación de la Asamblea General**

El establecimiento de la Oficina Internacional prevista en el artículo 8, requerirá la aprobación de la Asamblea General de las Naciones Unidas.

**Artículo 16**  
**Notificaciones del Secretario General**

El Secretario General comunicará a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros mencionados en el artículo 13:

- a) Las adhesiones recibidas en virtud del artículo 13;
- b) Cualesquiera estipulaciones y notificaciones hechas con arreglo a lo dispuesto en el párrafo 3 del artículo 13;
- c) La fecha en la cual la Convención haya entrado en vigor con arreglo a lo dispuesto en el párrafo 1 del artículo 14;
- d) Las reservas hechas con arreglo a lo dispuesto en el artículo 19;
- e) Las notificaciones hechas al Secretario General con arreglo a lo dispuesto en el párrafo 2 del artículo 1;
- f) Las designaciones de tribunales notificadas al Secretario General con arreglo a lo dispuesto en el párrafo 3 del artículo 2;
- g) Los acuerdos previstos en el párrafo 2 del artículo 5.

**Artículo 17**  
**Duración**

1. La presente Convención será válida por un período de cinco años a partir de la fecha de su entrada en vigor con arreglo a lo dispuesto en el párrafo 1 del artículo 14.

2. Sin embargo, los procedimientos iniciados, pero no concluidos, antes de la expiración de la presente Convención, podrán ser continuados con arreglo a las normas en virtud de las cuales fueron iniciados hasta que recaiga una decisión final, y los efectos de tales decisiones serán los mismos que si ellas hubieran recaído antes de la expiración de la presente Convención.

**Artículo 18**  
**Solución de controversias**

Si surgiere entre los Estados Contratantes una controversia respecto a la interpretación o aplicación de la presente Convención, y si tal controversia no pudiere ser resuelta por otros medios, será sometida a la Corte Internacional de Justicia. La controversia será planteada ante la Corte mediante notificación de un acuerdo especial, o mediante solicitud unilateral de una de las partes en la controversia.

**Artículo 19**  
**Reservas**

Cualquier Estado podrá condicionar su adhesión a la presente Convención a ciertas reservas, que sólo podrán formularse en el momento de la adhesión.

Si un Estado Contratante no acepta las reservas a las cuales hubiere condicionado su adhesión otro Estado, el primero de dichos Estados podrá, siempre que lo haga dentro de los 90 días contados a partir de la fecha en que el Secretario General le hubiere comunicado las reservas, notificar al Secretario General que considera que tal adhesión no ha entrado en vigor entre el Estado que hace la reserva y el Estado que no la acepta. En este caso se considerará que la Convención no rige entre esos dos Estados.

**Artículo 20**  
**Depósito de la Convención e idiomas**

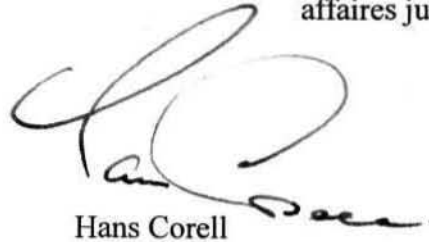
La presente Convención, cuyos textos chino, español, francés, inglés y ruso serán igualmente auténticos, quedará depositada en poder del Secretario General de las Naciones Unidas, quien transmitirá copias certificadas de la misma a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros que sean Partes en el Estatuto de la Corte Internacional de Justicia y a cualesquiera otros Estados no miembros a los cuales el Consejo Económico y Social hubiere dirigido una invitación en aplicación del artículo 13.

I hereby certify that the foregoing text is a true copy in the English, French and Spanish languages of the Convention on the Declaration of Death of Missing Persons, signed at Lake Success, New York on 6 April 1950.

Je certifie que le texte qui précède est la copie conforme en anglais, espagnol et français de la Convention concernant la Déclaration de décès de personnes disparues, signé à Lake Success, New York, le 6 avril 1950.

For the Secretary-General,  
The Legal Counsel  
(Under-Secretary-General  
for Legal Affairs)

Pour le Secrétaire général,  
Le Conseiller juridique  
(Secrétaire général adjoint aux  
affaires juridiques)



Hans Corell

United Nations, New York  
8 May 2003

Organisation des Nations Unies  
New York, le 8 mai 2003





Certified true copy XV.1  
Copie certifiée conforme XV.1  
October 2004